

THE VICE-PRESIDENT'S PENSION (AMENDMENT)  
ACT, 1999

No. 45 of 1999

[30th December, 1999.]

An Act to amend the Vice-President's Pension Act, 1997.

BE it enacted by Parliament in the Fiftieth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Vice-President's Pension (Amendment) Act, 1999.

Amendment of  
section 2.

2. In section 2 of the Vice-President's Pension Act, 1997,—

30 of 1997.

(a) in sub-section (1), for the words "six thousand two hundred and fifty rupees", the words "twenty thousand rupees" shall be substituted and shall be deemed to have been substituted with effect from the 28th day of May, 1997;

(b) in sub-section (2),—

(i) for clause (a), the following clause shall be substituted, namely:—

"(a) to the use without payment of rent of such furnished residence (including its maintenance), as the Central Government may determine from time to time;"

(ii) in clause (c), for the words "rupees six thousand", the words "rupees twelve thousand" shall be substituted;

(iii) for clause (f), the following clause shall be substituted, namely:—

"(f) to travel anywhere in India, accompanied by spouse or a companion or a relative, by the highest class by air, rail or steamer;"

(c) after sub-section (2), the following sub-sections shall be inserted, namely:—

"(3) Where any such person is re-elected to the office of Vice-President, he or his spouse shall not be eligible to any benefit under this section for the period during which such person again holds such office.

"(4) Where any person being a Vice-President gets elected to the office of the President of India, he or his spouse shall not be eligible to any benefit under this section."